

(THROUGH VIDEO CONFERENCING FROM RESIDENCE)

CBI Vs. Subodh Mishra & Ors.

CC No. 376/2019

RC No. 04(A)/2014/SPE/CBI/AC-III/ND

The present matter has been taken up via CISCO Webex platform / video conferencing hosted by Sh. Narender Kumar, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dtd. 16.05.2020, 16/DHC/2020 dtd. 13.06.2020, 22/DHC/2020 dtd. 29.06.2020, 24/DHC/2020 dtd. 13.07.2020, 26/DHC/2020 dtd. 30.07.2020, 322/RG/DHC/2020 dated 15.08.2020 and 417/RG/DHC/2020 dated 27.08.2020 in the presence (on screen) of Sh. V. K. Pathak, Ld. PP for CBI along with IO Addl. SP Rohit Srivastava, HIO Sushil Kumar and Sh. Avnish Kumar, Pairvi Officer for CBI and Sh. Ajit Kumar Singh, Ld. Counsel for (A-1) and Sh. R. K. Singh Yadav, Ld. Counsel for (A-2) & (A-3).

25.09.2020 (At 12:00 PM)

Present : Sh. V. K. Pathak, Ld. PP for CBI along with IO Addl. SP Rohit Srivastava, HIO Sushil Kumar and Sh. Avnish Kumar, Pairvi Officer for CBI.

Sh. Ajit Kumar Singh, Ld. Counsel for (A-1).

Sh. R. K. Singh Yadav, Ld. Counsel for (A-2) & (A-3).

Accused Subodh Mishra (A-1) and Rajesh Agnihotri (A-2) are present on bail.

M/s. Vandana Air Travels Pvt. Ltd. (A-3) is represented through its Director Rajesh Agnihotri (A-2).

The matter was proceeding at the stage of arguments on the aspect of quashing of FIR by the Hon'ble High Court, as on the last few dates of hearings, the accused persons have claimed that the entire FIR had also been quashed qua them, whereas, Ld. PP for CBI had submitted that the FIR qua Renubala Pradhan (A-4) had only been quashed by the Hon'ble High Court vide order dated 29.01.2020 in



Crl.M.C. 2251/2017 titled as **Renubala Pradhan Vs. CBI** and the matter has to proceed further qua the other accused persons.

Today again Ld. PP for CBI submits that due to national lockdown pursuant to Covid 19 pandemic, the CBI could not move an clarificatory petition before the Hon'ble High Court and seeks some more time for the said purpose. Not opposed. Time granted in the interest of justice. Last opportunity given.

Now to come up for same purpose / further proceedings on **18.11.2020**. IO be summoned for the next date of hearing.

The e-mail copy / signed scanned copy of this order be sent to the Computer Branch, RADC by the Reader for uploading on the official website.

This signed order sheet be retained on the record to be put on the judicial file as and when the normal court working stand resumed.

The present order has been dictated to Sh. Amit Makhija, Sr. PA attached with the undersigned.



(Sanjeev Aggarwal)
Special Judge (PC Act)(CBI)-02
Rouse Avenue District Court
New Delhi/25.09.2020

(THROUGH VIDEO CONFERENCING FROM RESIDENCE)

**Kamlesh Agrawal Vs. CBI
AND
Utkarsh Agrawal Vs. CBI**

**FIR/RC No. DAI-2018-A-0013
Dated 04.04.2018**

These are two separate applications marked to the Court of undersigned by the Ld. District & Sessions Judge-cum-Special Judge (PC Act) CBI, RADC, New Delhi and have been taken up via CISCO Webex platform / video conferencing hosted by Sh. Narender Kumar, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dtd. 16.05.2020, 16/DHC/2020 dtd. 13.06.2020, 22/DHC/2020 dtd. 29.06.2020, 24/DHC/2020 dtd. 13.07.2020, 26/DHC/2020 dtd. 30.07.2020, 322/RG/DHC/2020 dated 15.08.2020 and 417/RG/DHC/2020 dated 27.08.2020 in the presence (on screen) of Sh. V.K. Pathak, Ld. PP for CBI along with Sh. Avnish Kumar, Pairvi Officer for CBI and Ms. Vaibhavi Sharma, Ld. Counsel for the applicant Kamlesh Agrawal and Sh. Lakshay Parasher, Ld. Counsel for applicant Utkarsh Agrawal.

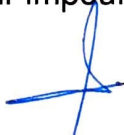
25.09.2020 (At 2:30 PM)

Present : Sh. V.K. Pathak, Ld. PP for CBI along with Sh. Avnish Kumar, Pairvi Officer for CBI.

Ms. Vaibhavi Sharma, Ld. Counsel for the applicant Kamlesh Agrawal.

Sh. Lakshay Parasher, Ld. Counsel for applicant Utkarsh Agrawal.

These are two separate application(s) moved u/S. 457 CrPC received on Court official E-mail, one on behalf of applicant Kamlesh Agrawal and the other moved on behalf of applicant Utkarsh Agrawal, both seeking release of their impounded bank account(s).



It is stated by Ld. Counsel for the applicants that copies of the said application(s) have already been supplied through electronic form to Ld. PP for CBI.

The Ld. Counsels for the applicants are directed to file hard copies of the same in the Court as well for record before the said application(s) could be taken up for hearing.

It is stated by Ld. PP for CBI as well as Ld. Defence Counsel(s) that in the same matter, two other application(s) of applicants Sunil Gupta and Tek Chandra Agrawal are already fixed for reply and arguments on 29.09.2020 and these applications may also be fixed for the same date.

As prayed by Ld. PP for CBI as well as Ld. Counsel(s) for the applicant(s), put up for reply and arguments on the above application(s) on **29.09.2020** through video conferencing.

The e-mail copy / signed scanned copy of this order be sent to the Computer Branch, RADC by the Reader for uploading on the official website.

This signed order sheet be retained on the record to be put on the judicial file as and when the normal court working stand resumed.

The present order has been dictated to Sh. Amit Makhija, Sr. PA attached with the undersigned.



(Sanjeev Aggarwal)
Special Judge (PC Act)(CBI)-02
Rouse Avenue District Court
New Delhi/25.09.2020